



# PM wants 'lakhpati didi' in every village, says FM

PRESS TRUST OF INDIA  
Madhubani (Bihar),  
November 30

**FINANCE MINISTER NIRMALA** Sitharaman on Saturday urged women to come forward and take benefits of central schemes to make them more capable and empowered.

She was speaking at a credit outreach programme held in Madhubani, where loans to the tune of ₹1,121 crore were provided to 50,294 beneficiaries by various banks.

"Our Prime Minister Narendra Modi ji says there should be a 'Lakhpati Didi' in every village of the country... and for this, banks have launched several schemes for providing financial assistance to women.

"Women are being given financial assistance and training through every Self Help Group (SHG) in Bihar.

"I urge women to become a part of the schemes launched by the central government... so that they can become more capable and empowered," Sitharaman said.

She also said women would play an important role in achieving the goal of a developed India by 2047.

"Our PM believes that India's development should be led by women. The focus of the



Union finance minister Nirmala Sitharaman being welcomed by Bihar chief minister Nitish Kumar upon her arrival for a meeting, in Patna on Saturday

NDA government is clear... The poor, women, youths and farmers are the top four priorities of the government.

"The PM gives the example of Bihar and says that other states should also follow the same path of development and growth," the finance minister said.

Sitharaman also distributed copies of the Constitution in Maithili and Sanskrit languages to people during the programme.

Besides, she visited the

Mithila Chitrakala Sansthan in Saurath area in Madhubani, and interacted with artisans specialising in Mithila paintings and terracotta art.

The National Bank for Agriculture and Rural Development (NABARD) and the Small Industries Development Bank of India (SIDBI) announced the sanction of more than ₹155.84 crore and ₹75.52 lakh, respectively, for various rural road projects, officials said.

Later, Sitharaman met

chief minister Nitish Kumar at his official residence in Patna. Deputy CM Samrat Choudhary and JD(U) national working president Sanjay Kumar Jha were also present.

"Union minister Nirmala Sitharaman ji, after her two-day Mithila tour, called on CM Nitish Kumar ji this evening at 1, Anne Marg. Several important issues related to the state were discussed between the two leaders," Jha wrote on X.

# NCLAT allows IL&FS to sell Paradip Refinery Water

PRESS TRUST OF INDIA  
New Delhi, November 30

**INSOLVENCY APPELLATE TRIBUNAL** NCLAT has given a go-ahead to debt-ridden IL&FS group for the sale of its subsidiary IL&FS Paradip Refinery Water (IPRWL) to a successful bidder.

According to reports, this may enable IL&FS to repay a debt of around ₹1,000 crore.

IPRWL was set up to meet water requirement of the 15 MTPA Paradip Refinery Project developed by IOC in Odisha.

IL&FS, which is paring its debt through asset resolution, has not received consent from IOCL for sale of its stake in IPRWL.

It had approached the National Company Law Appellate Tribunal (NCLAT), which is supervising the process, to direct IOCL to either acquire 100% shareholding in IPRWL at a fair valuation or grant its consent as per the terms of the BOOT agreement and the RFP so as to enable IL&FS to sell it.

However, IOCL through its counsel submitted that the BOOT (Build, Own, Operate, and Transfer) agreement with IL&FS was till 2039 and it cannot be divested before the said period.

Rejecting this, NCLAT said: "IOCL having not given consent for 100% of the acquisition of the shareholding, we are of the view that IL&FS has



to be permitted to proceed to give it to the successful bidder as per the process contemplated under the resolution framework."

However, NCLAT in its order also made it clear that the successful entity should be one who is eligible as per the terms of the BOOT agreement and has relevant technical know-how to carry on the project.

"We thus accept the prayer of the appellant to proceed for giving it to the successful bidder as per the terms of the BOOT agreement and the RFP as per the process contemplated under the resolution framework to its eligible entity," said NCLAT in its order dated November 22.

IL&FS group has paid ₹38,082 crore to its creditors as of September 30, 2024, according to the latest status report affidavit filed by the debt-ridden firm

# Strategic plan to strengthen ties between India and Italy

PRESS TRUST OF INDIA  
Mumbai, November 30

**THE FIVE-YEAR STRATEGIC** action plan to strengthen ties between India and Italy, unveiled by Prime Minister Narendra Modi and his Italian counterpart Giorgia Meloni will lead to improved ties between the two nations, a senior Italian minister said on Saturday.

Adolfo Urso, minister of business and Made in Italy, was speaking in Mumbai at the Villaggio Italia exposition, being held to coincide with the port of call of Amerigo Vespucci, a 93-year-old Italian Navy ship used for training and supporting national diplomacy.

The plan, announced at the G20 summit, focuses on 10 key areas, including defence, trade, clean energy, and connectivity, aiming to deepen collaboration and boost economic ties.

# OVL completes acquisition of Equinor's stake in Azerbaijan oilfield for \$60 million

PRESS TRUST OF INDIA  
New Delhi, November 30

**ONGC VIDESH**, THE overseas investment arm of state-owned Oil and Natural Gas Corporation (ONGC), has completed the acquisition of Norwegian firm Equinor's stake in an Azerbaijan oilfield and an associated pipeline for \$60 million, the firm said in a statement.

OVL "has completed the acquisition of 0.615% participating interest (PI) in offshore Azeri Chirag Gunashli (ACG) field in Azerbaijan from Equinor. This also includes the acquisition of 0.737% shares of Baku Tbilisi Ceyhan (BTC) pipeline company through its wholly-owned subsidiary ONGC BTC", a company statement said.

The firm had signed a sale purchase agreement (SPA) for the stake buy in July and the deal was completed on November 29.

"The total investment for this acquisition is around \$60 million," it said.

OVL currently has a 2.31% stake in the ACG field and 2.36% in the BTC pipeline. The buyout of Equinor will help raise its stake.



Equinor, in December last year, announced an agreement to sell all its remaining assets in Azerbaijan to SOCAR (State Oil Company of Azerbaijan Republic).

The assets comprised a 7.27% non-operated interest in the Azeri Chirag Gunashli oil fields in the Azerbaijan sector of the Caspian Sea, 8.71% interest in the Baku-Tbilisi-Ceyhan (BTC) pipeline and 50% in the Karabakh field.

SOCAR already held a 25.0% stake in ACG, a 25% stake in BTC via Azerbaijan BTC Limited, and 50% in Karabakh.

It is not clear how Equinor, which had agreed to sell all of its stake to SOCAR, ended up selling a 0.615% stake in the

oilfield and a 0.737% stake in the pipeline. The statement made no mention of this.

Originally, OVL acquired a 2.72% stake in ACG in March 2013.

ACG contract, extension till 2049, was signed between field partners and SOCAR in September 2017. As per the restated and amended production sharing agreement (PSA) for the extension period, the stakes of international oil companies were reduced with OVL's interest becoming 2.31 percent from 2.72 percent.

BP is the operator of the field with a 30.37% stake. The remaining stake in the field is divided between Japanese firms and ExxonMobil.

# RIL leads media visibility rankings

PRESS TRUST OF INDIA  
New Delhi, November 30

**RELIANCE INDUSTRIES** — INDIA'S largest corporate by revenues, profits, market value and social impact — topped the 2024 Wizekey News Score ranking as India's most visible corporate in the media, the AI-powered media intelligence firm said.

Reliance's visibility across media is significantly higher than even the leading FMCG or banking and finance companies in India.

# NSE revises expiry day for 4 index derivative contracts

NSE HAS REVISED the expiry day for Nifty Bank, Nifty Financial Services, Nifty Midcap Select, and Nifty Next 50 derivatives contracts to last Thursday of the expiry month effective January 1.

Currently, these contracts expire on different days during the last week of their expiry month.

The Nifty Midcap Select contracts expire on Monday, Nifty Financial Services on Tuesday, Nifty bank on Wednesday, and Nifty Next 50 on Friday.

Earlier, BSE too moved the expiry of derivatives contracts on Sensex, Bankex and Sensex 50 to last Tuesday of the expiry month.

NSE pointed out that there is no change in expiry day for benchmark Nifty 50's monthly, weekly, quarterly and half yearly contracts, which already expire on last Thursday of their respective expiry months. —FE BUREAU

# Demand for retail space in malls up 5%: Report

PRESS TRUST OF INDIA  
New Delhi, November 30

**LEASING OF RETAIL** space in shopping malls and prominent high streets rose nearly 5% during January-September this year across eight major cities, according to Cushman & Wakefield.

Real estate consultant Cushman & Wakefield data showed that the absorption or leasing of retail space in Grade-A malls and main high streets across the top eight cities stood at 5.53 million square feet during January-September 2024 against 5.29 million square feet in the corresponding period of the preceding year.

These eight cities are — Delhi-NCR, Mumbai, Chennai, Kolkata, Bengaluru, Hyderabad, Pune and Ahmedabad.

Saurabh Shatdal, managing director (capital markets) and head-retail-India, Cushman & Wakefield, said, "India's retail real estate growth remains intact as can be observed from the strong leasing numbers, both in malls and main streets."

Increasing discretionary spending and evolving consumer preferences are driving demand for premium retail spaces, he added.

Shatdal, however, said India

would need to accelerate the development of quality retail spaces across major cities to unlock even greater transaction volumes, as it remains highly attractive to global retailers looking to expand their footprint.

Commenting on the data, Akash Nagpal, VP-Leasing of realty firm Trehan Iris, said this growth reflects a strong rebound and a renewed sense of confidence in the retail sector.

"With consumer behaviour evolving post-pandemic, there's a clear demand for dynamic, experiential spaces. Hence, our approach is to create retail destinations that not only cater to traditional retail needs but also promote community engagement, offering experiences that can't be replicated online." Sameer Verma, general manager at Lulu Mall, Lucknow, said the steady increase in mall leasing activity across major cities underscores the robust recovery and expansion of the retail sector.

"This positive trend aligns with our vision of creating world-class retail experiences that cater to evolving consumer preferences while fostering a thriving ecosystem for our retail partners," he added.

**Kirloskar Ferrous Industries Limited**  
A Kirloskar Group Company  
CIN : L27101PN1991PLC063223  
Registered Office: 13, Laxmanrao Kirloskar Road, Khadki, Pune - 411 003 (Maharashtra)

**NOTICE**

Notice is hereby given that the Registered Office of Kirloskar Ferrous Industries Limited will be shifted to the following address with effect from 1 December 2024:

**Kirloskar Ferrous Industries Limited, 'One Avante', Level 5, Karve Road, Kothrud, Pune 411038, Maharashtra.**

For Kirloskar Ferrous Industries Limited

Sd/-  
Mayuresh Gharpure  
Company Secretary

Date : 30 November 2024  
Place : Pune

• Tel: +91 20 66084645 • Fax: +91 20 25813208  
• Email: [kfilinvestor@kirloskar.com](mailto:kfilinvestor@kirloskar.com) • Website: [www.kirloskarferrous.com](http://www.kirloskarferrous.com)

\*Mark bearing word "Kirloskar" in any form as a suffix or prefix is owned by Kirloskar Proprietary Limited and Kirloskar Ferrous Industries Limited is the Permitted User\*

**इंडियन बैंक Indian Bank**  
इलाहाबाद ALLAHABAD

**ZONAL OFFICE : KOLKATA SOUTH**  
14, India Exchange Place, 3rd Floor  
Kolkata - 700 001

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

**APPENDIX - IV - A [See Proviso to Rule 8(6)]**

**E-Auction Sale Notice for Sale of Immovable / Movable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.**

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable / Movable Property mortgaged/charged to the Secured Creditor, the **Symbolic Possession** of which has been taken by the Authorized Officer of **Indian Bank (Secured Creditor)**, will be sold on "As is where is basis", "As is what is basis", and "Whatever there is basis" on 07.01.2025 for recovery of Rs. 33,03,009.00 (Rupees Thirty Three Lacs Three Thousand and Nine only) as on 15.10.2022 with further interest, charges & expenses thereon due to the **Indian Bank, South Bishnupur Branch (Secured Creditor)** from **Sri Bappa Patra (Borrower and Mortgagor)**, Village - Hazra Bishnupur, P.O. - South Bishnupur, P.S. - Mandirbazar, South 24 Parganas, Pin - 743 395.

The specific details of the property intended to be brought to sale through e-auction mode is enumerated below :

Sl. No.	a) Name of Account / Borrower b) Name of the Branch	Detailed Description of Immovable Property	Secured Creditors Outstanding Dues	a) Reserve Price b) EMD Amount c) Bid Increment Amount d) Property ID e) Encumbrance on Property f) Type of Possession
1.	a) <b>Sri Bappa Patra (Borrower and Mortgagor)</b> Village : Hazra Bishnupur, P.O. - South Bishnupur, P.S. - Mandirbazar, South 24 Parganas, Pin - 743 395. b) <b>South Bishnupur Branch</b>	All that pieces and parcel of Bastu land measuring about 3.95 Decimal with two storied residential building situated at Mouza - PurbaBishnupur, J.L. No. 209, Hal No. 23, LR Dag No. 4708, LR Khatian No. 6574 within the ambit of South Bishnupur Gram Panchayat, P.S. - Mandirbazar, ADNR - Gateshwara, District - South 24 Parganas, Pin - 743 395. <b>Boundary of entire land by :</b> North : By Property of Satish Nayya, South : By Property of Soumen Halder, East : 6 ft 6" Common Passage then Land of Dag No. 4708, West : Khal.	<b>Rs. 33,03,009.00</b> (Rupees Thirty Three Lacs Three Thousand and Nine only) as on 15.10.2022 with further interest, charges & expenses thereon	a) <b>Rs. 11,40,000.00 (*)</b> (Rupees Eleven Lacs Forty Thousand only) b) <b>Rs. 1,14,000.00</b> (Rupees One Lacs Fourteen Thousand only) to be deposited on or before the E-Auction date and time in the portal. c) <b>Rs. 10,000.00</b> (Rupees Ten Thousand only) d) <b>IDIB58004542291A</b> e) <b>There is no known encumbrance on the property describe above to the best of knowledge &amp; information of the Authorized Officer.</b> f) <b>Symbolic Possession</b>

**CONTACT DETAILS : 70033 15223**

(\*) Sale Price should be above Reserve Price.

**Date and Time of E-auction : Date - 07.01.2025, Time - 11.00 A.M. to 04.00 P.M.**  
**Platform of E-auction Service Provider : <https://www.ebkray.in>**

Bidders are advised to visit the website (<https://www.ebkray.in>) of our e-auction service provider **PSB Alliance Pvt. Ltd.** to participate in online bid. For Technical Assistance Please call **PSB Alliance Pvt. Ltd. Helpdesk No. 82912 20220**, email ID : [support.ebkray@psballiance.com](mailto:support.ebkray@psballiance.com) and other help line numbers available in service providers help desk. For Registration status and for EMD status please email to [support.ebkray@psballiance.com](mailto:support.ebkray@psballiance.com).

For property details and photograph of the property and auction terms and conditions please visit : <https://www.ebkray.in> and for clarifications related to this portal, please contact **PSB Alliance Pvt. Ltd., Helpdesk No. : 82912 20220**.

Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with <https://www.ebkray.in>.

**NOTE : THIS IS ALSO A NOTICE TO THE BORROWER(S) / GUARANTOR(S) / MORTGAGOR(S)**

Date : 30.11.2024  
Place : Kolkata

Authorized Officer  
Indian Bank

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF LINKPOINT ADVISORY PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	LINKPOINT ADVISORY PRIVATE LIMITED
2. Date of incorporation of corporate debtor	14/07/2010
3. Authority under which corporate debtor is incorporated / registered	ROC -Kolkata
4. Corporate Identity No. / Limited Liability Identifiable No. of corporate debtor	U74140WB2010PTC151309
5. Address of the registered office and principal office (if any) of corporate debtor	Room No 803b, Shaila Tower, 8th Floor, J1/16, Ep Block, Salt Lake, Sector V, Kolkata, Kolkata, West Bengal, India, 700091
6. Insolvency commencement date in respect of corporate debtor	28/11/2024
7. Estimated date of closure of insolvency resolution process	28/05/2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	VISHNU KUMAR TULSYAN (IBBI/PA-001/IP-P01428/2019-20/12525)
9. Address and e-mail of the interim resolution professional, as registered with the Board	A-404, Vip Enclave, Baguiati, Kolkata - 700059 tulsyanvk@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Aradhana Building, 2nd Floor Unit 210, P-2 New Cit Road, Kolkata - 700073 linkpointadvisorycorp@gmail.com
11. Last date for submission of claims	12/12/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **LINKPOINT ADVISORY PRIVATE LIMITED** on 28/11/2024.

The creditors of **LINKPOINT ADVISORY PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 12/12/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Name and Signature of Interim Resolution Professional:  
**VISHNU KUMAR TULSYAN**  
Interim Resolution Professional  
Linkpoint Advisory Private Limited

Date : 01.12.2024  
Place: Kolkata

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF M/S G. P. REALTORS PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	G. P. REALTORS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	17th March 2006
3. Authority under which corporate debtor is incorporated / registered	RoC Delhi
4. Corporate Identity No. of corporate debtor	U70100HR2006PTC047811
5. Address of the registered office and principal office (if any) of corporate debtor	IREQ Campus, Sector 59, Near Beharpur, Gurgaon-122101, Haryana
6. Insolvency commencement date in respect of corporate debtor	28th November 2024
7. Estimated date of closure of insolvency resolution process	27th May 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Sh. Ayagari Viswanadha Sarma Registration No. (IBBI/PA-001/IP-P01524/2018-2019/12396)
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Building 03, Flat 301, My Home Vihanga, Gopangally Village, Serlingampally Mandal, Other, Telangana, 500107 E-mail: ayaya.vish@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Deloitte India Insolvency Professionals LLP, DLF Cyber City, Phase II, Floor, Building 10, Gurgaon (New Delhi), Haryana -122002 E-mail: cirp@gcrealtors1.com
11. Last date for submission of claims	12th December 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable (as per information available with IRP as on date)
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable (as per information available with IRP as on date)

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S G. P. Realtors Private Limited** on 28th November 2024.

The creditors of **M/S G. P. Realtors Private Limited**, are hereby called upon to submit their claims with proof on or before 12th December 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Name and Signature of Interim Resolution Professional  
**A. Viswanadha Sarma**  
Interim Resolution Professional for G.P. Realtors Private Limited  
Insolvency Professional - Regn. No.: [IBBI/PA-001/IP-P-01524/2018-2019/12396](https://ibbi.gov.in/home/downloads)  
Authorisation for Assignment No. - AA/112396/02/201023/104633 (Valid till 31st December 2025)  
Registered Address: Building 03, Flat 301, My Home Vihanga, Gopangally Village, Serlingampally Mandal, Hyderabad, Telangana - 500046  
E-mail: ayaya.vish@gmail.com  
Communication Address:  
**Deloitte India Insolvency Professionals LLP**  
7th Floor, Building 10, Tower B, DLF Cyber City, Phase II, Gurgaon, Haryana -122002  
E-mail: cirp@gcrealtors1.com

Date: 1st December 2024  
Place: New Delhi